

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 482 of 2004

Jabalpur, this the 14th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Ku Eti Roi, D/o. late Shri Suchir
Kumar Roi aged about 35 years,
R/o. Quarter No. 2226, Sector-I,
Type-II, Vehicle Factory Estate,
Jabalpur (MP).

... Applicant

(By Advocate - Shri Abhishek Gupta on behalf of Shri Nitin
Pandharkar)

V e r s u s

1. The Union of India,
through : The Secretary,
Ministry of Tele Communication,
New Delhi.

2. The General Manager,
Telecom Factory,
Jabalpur (MP).

... Respondents

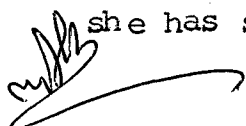
O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant
has claimed the following main relief :

"(i) to command the non-applicants to make payment
of family pension alongwith arrears to applicant in
the ends of justice."

2. The brief facts of the case are that the father of
the applicant was working in the Section Toolroom under
respondent No. 2, ^{who's} died in harness. The widow of the
the
deceased Government servant was granted family pension.
But she also died subsequently on 3.6.2003. Thereafter,
the applicant who is daughter of the deceased Government
servant and is aged about 35 years is claiming family
pension as she is physically crippled/disabled, under Rule
54 of the CCS (Pension) Rules, 1972. In this connection,
she has submitted a representation to the respondents



dated 19.11.2003 (Annexure A-1). Till now the respondents have not taken any decision on the said representation of the applicant.

3. In the circumstances, we deem it appropriate to direct the respondents to consider the representation of the applicant dated 19.11.2003 (Annexure A-1), by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. The learned counsel for the applicant is also directed to send a copy of this order as well as a copy of the petition to the respondents by registered post, within a period of 15 days from the date of receipt of copy of this order.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"

- पुस्तक सं ओ/न्या.....जबलपुर, दि.....
पत्तिलिपि अर्पित:-
- (1) सचिव, उच्च न्यायालय, जबलपुर
 - (2) आदेशक श्री/श्रीमती.....के कार्यालय
 - (3) प्रार्थी श्री/श्रीमती.....के कार्यालय
 - (4) कोर्ट के क्लर्क/सहायक क्लर्क/सचिव एवं आवश्यक कार्यालयों को

M. P. Singh
उप रजिस्ट्रार 22-7-04

Issued
on 22.7.04
BS